NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 583 of 2020

IN THE MATTER OF:

Office of the Asstt. State Tax Commissioner ...Appellant

Versus

Parthiv Parikh, Resolution Professional
&Ors. ...Respondents

Present:

For Appellant : **Mr. Aditya V.K., Ms. Garima Malhotra and Mr. AneeshSadhwani, Advocates**

For Respondents : **Mr. Parthiv Parikh, Resolution Professional**
Mr. Arjun Chawla, Advocate for R-2
Mr. Avdeesh, Advocate

O R D E R

(Through Virtual Mode)

25.08.2020 Ms. Garima Malhotra, learned counsel for the Appellant submits that an application for seeking impleadment of the 'successful resolution applicant' has been filed through *e-mail*. The same is not on record. Learned counsel for the Appellant is permitted to file hard copy of the application seeking impleadment of the 'successful resolution applicant' within five days. In the event of such application being moved, notice be issued to the newly impleaded respondent. Appellant to provide mobile Nos./*e-mail* address of newly impleaded Respondent. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within five days.

List the matter 'for Admission(After Notice)' on **18th September, 2020.**

[JusticeBansi Lal Bhat]
Acting Chairperson

[JusticeAnantBijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

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